

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11204/2018

(Arising out of impugned final judgment and order dated 10-05-2018 in CRLA No. 1564/2003 passed by the High Court of Judicature At Allahabad)

PREM PAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 175741/2018-EXEMPTION FROM FILING O.T.)

Date : 07-01-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.K. SIKRI

HON'BLE MR. JUSTICE S. ABDUL NAZEER

For Petitioner(s) Mr. Jana Kalyan Das, Sr. Adv.
Mr. Sandeep Devashish Das, AOR
Mr. Ankit Mangla, Adv.
Ms. Surbhi Sharma, Adv.
Ms. Mehak Khurana, Adv.
Mr. P. Dayal, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice on the prayer for interim relief as well as in the Special Leave Petition, returnable in six weeks.

Standing counsel for the State of Uttar Pradesh can also be served.

(SUSHIL KUMAR RAKHEJA)
AR-CUM-PS

(RAJINDER KAUR)
BRANCH OFFICER